

PART D.- THE REPRESENTATION OF MINORS AND
PERSONS OF UNSOUND MIND

1. Whenever a Judge or Bench sees cause to appoint a next friend of a minor plaintiff or appellant or a guardian in the suit or appeal of a minor defendant or respondent, and an order to that effect is passed, the Deputy Registrar shall cause the memorandum of parties names in the suit or appeal to be amended accordingly.

Appointment
of next friend
or guardian.

2. In every appeal presented to the Deputy Registrar in which it appears from the memorandum or appeal or the copies of the judgments filed therewith, that the appellant or respondents is a minor, the deputy Registrar shall cause a note to be made on such appeal for the information and orders of the Judge or Bench exercising jurisdiction in the appeal.

Office to note
minority on
memo. Of appeal
for order of the
judge.

3. No notice in relation to an appeal shall be issued to any respondent who, from the memorandum of appeal or the proceedings of the lower courts, appears to be a minor, unless and until a guardian for such minor has been appointed by an order of the Court or unless the issue of such notice be authorised by the special order of a Judge.

Notice of appeal
not to issue until
guardian has
been appointed.

4. The foregoing rules shall apply, so far as may be, to proceedings in review of judgment or in revision and to proceedings of a civil nature other than suits or appeals, to which Order XXXII of the Code of Civil Procedure is applicable.

Rules to apply to
proceedings
other than
appeals.

5. The foregoing rules relating to the representation of minors shall apply, *mutatis mutandis*, to the representation of persons of unsound mind, adjudged to be so under any law for the time being in force.

Rules to apply in
case of persons
of unsound
mind.

6. The foregoing rules are subject to the provisions of Order XXXII, Rule 16 of the Code of Civil Procedure.

Savings for
Princes and
Chiefs.

7. Nothing in the foregoing rules shall be deemed to require that any order made thereunder shall be made or signed by more than one Judge of the Court.

A single Judge
may pass orders.